



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/350/1408/2021

Date of Order: 21.09.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

In the matter of:

Archana Ray, wife of Dr. Tapan Kumar Ray, aged about 59 years, working as Sub-Postmaster, VIP Nagar Post Office, Kolkata-700100, residing at No. 4, Panchanan Mukherjee Road, BL-A, Flat No. 403, Kolkata-700002.

E-mail : arkacameback@gmail.com

Phn. No. 9433167678.



.....Applicant

VERSUS

1. Union of India through the Secretary, Ministry of Communications, Deptt. of Posts, Dak Bhawan, Sansad Marg, New Delhi, Pin-110001.
2. The Chief Postmaster General, W. B. Circle, Kolkata-700012.
3. The Postmaster General, Kolkata Region, Kolkata-700012.
4. The Senior Superintendent of Post Offices, East Kolkata Division, Deptt. of Posts, Kolkata-163.

....Respondents

For The Applicant(s): MR. K. SARKAR, COUNSEL

For The Respondent(s): MS. S. LASKAR, COUNSEL

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. This application has been preferred to seek the following reliefs:

"(a) to direct the respondents to cancel, withdraw and/or rescind the purported chargesheet dated 17.12.2018 & order of

punishment dated 14.01.2019, as contained in Annexures "A-1" & "A-2" herein;

(b) to direct the respondents to allow the applicant to resume her office duties forthwith considering the representation made therefore by the applicant on 24.08.2021 as contained in Annexure "A-4" herein;

(c) Alternatively, to direct the respondents to consider the representations of the applicant for voluntary retirement from service on health ground on 06.11.2019 as contained in Annexure "A-3" herein collectively;

(d) to direct the respondents to produce the entire records of the case before this Hon'ble Tribunal for effective adjudication of the issues involved herein;

(e) And to pass such further or other order or orders as to this Hon'ble Tribunal may deem fit and proper."

3. At hearing, ld. counsel for the applicant would submit that he won't be pressing prayer (a) and (b).

Ld. counsel would further submit that he would be fairly satisfied if a direction is issued to the competent authority to consider her representations (at Annexure A-3 collectively) seeking Voluntary Retirement from service (VRS) on health ground, in a time bound manner.

4. Ld. counsel for the respondents does not have any objection if a direction is issued to the authorities to consider the representations, in accordance with law.

5. Since no adverse order is under challenge and the applicant has prayed for a direction to consider her representations (at Annexure A-3 collectively) seeking Voluntary Retirement from service on health ground, to the competent Respondent authorities, which is yet to be disposed of, ^{and B} As no fruitful purpose would be served by calling for a reply in this matter, unless the representation is decided by the competent authority, we dispose of the OA with a direction upon the competent

authority to consider the representations supra seeking voluntary retirement (VRS) be decided within 30.09.2021 in accordance with law and the decision thereof be communicated to the applicant immediately thereafter.

6. It is made clear that we have not entered into the merit of this matter and, therefore, all points are kept open for consideration

7. The OA accordingly stands disposed of. No costs.



(Nandita Chatterjee)
Member (A)

SS

(Bidisha Banerjee)
Member (J)